



ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು
ವಿಶೇಷ ರಾಜ್ಯ ಪತ್ರಿಕೆ

ಭಾಗ - ೪ಎ Part - IVA	ಬೆಂಗಳೂರು, ಮಂಗಳವಾರ, ೧೯ ಜನವರಿ, ೨೦೨೧ (ಪುಷ್ಯ, ೨೯, ಶಕವರ್ಷ ೧೯೪೨) Bengaluru, TUESDAY, 19, JANUARY, 2021 (PUSHYA, 29, ShakaVarsha 1942)	ನಂ. ೫೮ No. 58
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DEPARTMENT OF PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 89 SHASANA 2020, BENGALURU, DATED:19.01.2021

The Karnataka Municipal Corporations (Amendment) Ordinance, 2021 ಇದಕ್ಕೆ 2021 ರ ಜನವರಿ ತಿಂಗಳ 18ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2021ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ 03 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ವಿಶೇಷ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

KARNATAKA ORDINANCE NO. 03 OF 2021

THE KARNATAKA MUNICIPAL CORPORATIONS (AMENDMENT) ORDINANCE, 2021

(Promulgated by the Governor of Karnataka in the seventy first year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 19th day of January, 2021)

An Ordinance to amend the Karnataka Municipal Corporations Act, 1976;

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Municipal Corporations (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. Amendment of section 108.- In the Karnataka Municipal Corporations Act, 1976 (Karnataka Act 14 of 1977) (hereinafter referred to as the principal Act), in section 108,

(i) in sub-section (2),-

(a) in clause (b), for the figures, words and brackets “0.3 percent (rupees three per thousand)” and “one percent (rupees ten per thousand)”, the figures, words and brackets “0.2 percent (rupees two per thousand)” and “1.5 percent (rupees fifteen per thousand)” shall respectively be substituted.

(b) in clause (c),-

(i) after the words “Vacant land”, the words, figures and brackets, “at such percentage not being less than 0.2 percent (rupees two per thousand) and not more than 0.5 percent (rupees five per thousand) of taxable capital value of land” shall be inserted; and

(ii) the sub clauses (i), (ii) and (iii) shall be omitted.

(ii) in sub-section (3), for the second proviso, the following shall be substituted, namely:-

“Provided further that, the vacant land appurtenant to the building, up to one thousand square feet shall be exempted and more than one thousand square feet shall be levied with property tax on vacant land in accordance with clause (c) of sub-section (2).”

3. Amendment of section 109.- In section 109 of the principal Act,

(i) in sub-section (1), for the words “fifty percent of the market value guidelines”, the words “twenty five percent of the prevailing market value guidelines” shall be substituted.

(ii) in sub-section (2), for the words “fifty percent of the market value guidelines”, the words “twenty five percent of the prevailing market value guidelines” shall be substituted.

4. Amendment of section 109A.- For section 109A of the principal Act, the following shall be substituted, namely:-

“109A. Enhancement of property tax.- (1) Notwithstanding anything contained in section 108 and 109 the property tax assessed and levied under

either provision shall be assessed in year of revision of guidance value of property under section 45B of the Karnataka Stamps Act, 1957.

(2) The property tax shall stand enhanced by three percent for every financial year in which no revision of guidance value is made.

Provided that, the Municipal Corporation may enhance such property tax up to five percent for every financial year and different rate of enhancement may be made to different areas and different classes of buildings and lands.

Provided further that, nothing contained in this section shall be deemed to affect the power of State Government to direct an earlier revision of property tax.

Explanation: "Financial year" shall mean the year commencing on the first day of April."

VAJUBHAI VALA
GOVERNOR OF KARNATAKA

By order and in the name of the
Governor of Karnataka,

(K. DWARAKANATH BABU)
Secretary to Government
Department of Parliamentary Affairs and
Legislation

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳು ಮತ್ತು ಶಾಸನ ರಚನೆ ಸಚಿವಾಲಯ
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 89 ಶಾಸನ 2020, ಬೆಂಗಳೂರು, ದಿನಾಂಕ:19.01.2021.

The Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963) ರ ಪ್ರಕರಣ 5-ಎ ರಡಿಯಲ್ಲಿ ರಾಜ್ಯಪಾಲರಿಂದ ಅಧಿಕೃತಗೊಳಿಸಿದ The Karnataka Municipal Corporations (Amendment) Ordinance, 2021 (Karnataka Ordinance 3 of 2021) ನ ಭಾಷಾಂತರವನ್ನು ಅಧಿಕೃತ ಕನ್ನಡ ಪಠ್ಯವೆಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

2021 ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 03

ಕರ್ನಾಟಕ ನಗರ ಪಾಲಿಕೆಗಳ (ತಿದ್ದುಪಡಿ) ಅಧ್ಯಾದೇಶ, 2021

(ಭಾರತಗಣರಾಜ್ಯದ ಎಷ್ಟೊಂದನೇ ವರ್ಷದಲ್ಲಿ ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರಿಂದ ಪ್ರಖ್ಯಾಪಿತವಾಗಿ 2021ರ ಜನವರಿ 19ನೇ ದಿನಾಂಕದಂದು ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರದ ವಿಶೇಷ ಸಂಚಿಕೆಯಲ್ಲಿ ಮೊದಲು ಪ್ರಕಟವಾಗಿದೆ)

ಕರ್ನಾಟಕ ನಗರಪಾಲಿಕೆಗಳ ಅಧಿನಿಯಮ, 1976ನ್ನು (1977ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ 14) ತಿದ್ದುಪಡಿ ಮಾಡಲು ಒಂದು ಅಧ್ಯಾದೇಶ.